

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 16/82-ALC4/2008 MEETING DATE : 15.07.2008

The Meeting No.16/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 due for 15.08.2008 was actually held on **16.08.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C & PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset minutes of Norms Committee Meeting No.14/09 dated 01.07.2008 and 15/09 dated 08.07.2008 were ratified by the Committee.

Case No.B-107	M/S Ciba Speciality Chemicals (India) Ltd.
Norms Committee Meeting No.16/09	F.No.01/83/050/01177/AM08
Meeting Date:15.07.2008	RA F.No.17/24/040/00066/AM08
Adv.Lic.No.1710001753 dated 12.09.2007	
Committee considered case as per agenda for amendment in the description of export product and in consultation with the representative of technical authority present in meeting decided to allow amendment in the description of export product to read as "IRGAFOS 38 BIS [2,4 BIS (1,1-DIMETHYL ETHYL)-6-METHYLPHENYL]ETHYL ESTER (9CI), PHOSPHOROUS ACID". RA concerned may take further necessary action as per above decision of NC.	

Case No.B-108	M/S Salicylates and Chemicals Pvt. Ltd.

Norms Committee Meeting No.16/09	F.No.01/82/050/00404/AM08			
Meeting Date:15.07.2008	RA F.No.09/24/040/00053/AM08			
Adv.Lic.No.0910030719 dated 02.07.2007				
Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/24/2006/Ch.II dated 14.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Diazolidinyl Urea (White Fine Powder) (purity minimum 99.5%)	1 Kg.	1.	Diazolidinyl Urea Technical Grade (purity maximum 95%)	0.950 kg/kg
Imidazolidinyl Urea (White Fine Powder) (purity minimum 99.5%)	1 Kg.	1.	Imidazolidinyl Urea Technical Grade (purity maximum 95%)	0.950 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-109	M/S Mangalam Drugs & Organics Ltd.
Norms Committee Meeting No.16/09	F.No.01/82/050/01240/AM06 F.No.01/82/050/01239/AM06 F.No.01/82/050/01579/AM06 F.No.01/82/050/01495/AM07 F.No.01/83/050/00825/AM08 F.No.01/82/050/00327/AM08 F.No.01/82/050/00899/AM07 F.No.01/82/050/00522/AM08
Meeting Date:15.07.2008	RA F.No.03/95/040/01198/AM06 RA F.No.03/95/040/01199/AM06 RA F.No.03/95/040/01388/AM06 RA F.No.03/95/040/01117/AM07

	RA F.No.03/95/040/00362/AM08 RA F.No.03/95/040/00961/AM08 RA F.No.03/95/040/00438/AM07 RA F.No.03/95/040/01022/AM08
Adv.Lic.No.0310363857 dated 18.01.2006 Adv.Lic.No.0310363850 dated 18.01.2006 Adv.Lic.No.0310368655 dated 24.02.2006 Adv.Lic.No.0310413350 dated 22.12.2006 Adv.Lic.No.0310437194 dated 23.07.2007 Adv.Lic.No.0310456184 dated 02.01.2008 Adv.Lic.No.0310391076 dated 24.07.2006 Adv.Lic. No.0310458669 dated 22.01.2008	

Committee considered case as per agenda for ratification of norms under para 4.7 of HBP.

Shri Sunil Koppal, Logistic Incharge of the company appeared for personal hearing and explained his case. He informed the Committee that in some cases, the norms were fixed by NC as per old SION A-50, but RA did not allow ad-hoc norms stating that SION A-50 had already been deleted in 2005. He further explained that company has submitted consumption data certified by Central Excise Authority and have also requested to Pharmexcil to provide All Industry data to DGFT, but the same has not been provided.

Committee noted that firm has given Central Excise certified consumption data which shown that they have consumed more quantity of inputs than allowed in earlier deleted SIONs.

After detailed deliberations and in consultation with representative of technical authority present in the meeting, Committee in light of earlier SION A-50 and A-51 (already deleted in 2005) decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Amodiaquine Base	1 Kg.	1.	4-Hydroxy-7-Chloroquinoline	0.690 kg/kg
			OR	
		1.	4,7 Dichloro Quinoline	0.690 kg/kg
			OR	

Amodiaquine Hydrochloride	1 Kg.	1a.	EMME	1.15 kg/kg
		1b.	Metachloroaniline	0.66 kg/kg
		2.	Paracetamol	0.707 kg/kg
		3.	Paraformaldehyde	0.192 kg/kg
		4.	Diethylamine	0.450 kg/kg
		5.	Dichloroethane	1.285 kg/kg
		1.	4-Hydroxy-7-Chloroquinoline OR	0.540 kg/kg
		1.	4,7 Dichloro Quinoline OR	0.540 kg/kg
		1a.	EMME	0.90 kg/kg
		1b.	Metachloroaniline	0.52 kg/kg
		2.	Paracetamol	0.55 kg/kg
		3.	Paraformaldehyde	0.15 kg/kg
		4.	Diethylamine	0.35 kg/kg
		5.	Dichloroethane	1.00 kg/kg

It was also decided in the meeting that if the firm fails to submit data for revision of SIONs of the above export product, ad-hoc norms for these products will not be ratified.

RA concerned may take further necessary action as per above decision of NC.

1	Case No.:9/45/84-ALC3/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved
	HQ File :01/84/050/00246/AM08/	RLA File :03/95/040/00009/AM01/	Lic.No/Date:0310035458 25.04.2000	
	Decision : Committee considered case as per agenda for ratification of norms and in consultation with representative of technical authority present in meeting decided to ratify norms as per SION at SI.No.A-229.			
	The licence was issued in the year 2000 wherein Hqrs. file Number has been generated in AM08. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm. RA concerned may take further necessary action as per above decision of NC			

2

Case No.:13/3/82-ALC4/2008	Party Name:ISHITA DRUGS & INDUSTRIES LTD	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved
HQ File :01/82/050/00013/AM09/	RLA File :08/24/040/00292/AM06/	Lic.No/Date:0810054945 21.03.2006	

Decision :Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 46/82 meeting held on 22.02.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sulfanilamide	1 Kg.	1.	N-Acetyl Sulphanilyl	1.43 kg/kg
		2.	Methanol	1.06 kg/kg

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

RA concerned may take further necessary action as per above decision of NC.

3	Case No.:31/12/82-ALC4/2008	Party Name:ISHITA DRUGS & INDUSTRIES LTD	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00499/AM09/	RLA File :08/24/040/00049/AM08/	Lic.No/Date:0810065340 12.06.2007	Defer Date:26.08.2008
Decision :Committee considered case as per agenda and decided to call for technical details as per Appendix 33. Accordingly, case was deferred for 26.08.2008.				

4	Case No.:782/24/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved					
	HQ File :01/83/050/00729/AM08/	RLA File :03/95/040/00207/AM08/	Lic.No/Date:0310432611 14.06.2007						
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/107/2006-PI-III dated 16.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-									
<table border="1"> <thead> <tr> <th>Export product</th><th>Export</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per</th></tr> </thead> <tbody> </tbody> </table>					Export product	Export	Sl.No.	Import items	Qty. allowed per
Export product	Export	Sl.No.	Import items	Qty. allowed per					

	Qty.			unit of export product
Ethambutol Hcl	1 Kg.	1.	DL-2 Aminobutanol	1.6014 kg/kg
		2.	Tartaric Acid	0.1977 kg/kg
		3.	Methanol	0.5620 kg/kg
		4.	Iso Propyl Alcohol	0.3436 kg/kg
		5.	Ethylene dichloride	0.490 kg/kg
		6.	Caustic Soda Flakes	0.4264 kg/kg
		7.	Cyclohexane	0.0056 kg/kg
		8.	Calcium Hydroxide	2.4525 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

5	Case No.:71/42/82-ALC4/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00407/AM08/	RLA File :03/95/040/00251/AM08/	Lic.No/Date:0310433412 21.06.2007	Defer Date:12.08.2008
	Decision :Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, PC Division for their comments. Accordingly, case was deferred for 12.08.2008.			

6	Case No.:82/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Rejected
	HQ File :01/83/050/00641/AM08/	RLA File :03/95/040/00229/AM08/	Lic.No/Date:0310433835 25.06.2007	
	Decision :Committee considered case as per agenda and observed that firm was requested vide letter dated 21.05.2008 to clarify that the end use of export product given by firm is in synthesis of Drug Intermediate while they have submitted copy of IEM for manufacture of Other Fertilizers and Pesticides N.E.C., but no reply has been received and norms can not be fixed in absence of said clarification. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

7	Case No.:62/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved
	HQ File :01/83/050/01136/AM08/	RLA File :09/24/040/00146/AM08/	Lic.No/Date:0910031444 07.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide			

their O.M. No.35011/129/2007-PI-III dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lansoprazole Sulphide Or (2-[(4-[2,2,2-Trifluoro Ethoxy)-3-Methyl-2-Pyridinyl]-2-Methyl]Thio-1H-Benzamidazole	1 Kg.	1.	2,3 Lutidine	0.95 kg/kg
		2.	Trifloro Ethanol	1.12 kg/kg
		3.	Methylene Dichloride	2.02 kg/kg

RA concerned may take further necessary action as per above decision of NC.

8	Case No.:93/27/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/83/050/01167/AM08/	RLA File :34/24/040/00119/AM08/	Lic.No/Date:3410019636 14.09.2007	Defer Date: 12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of PI Division.			

9	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date:12.08.2008
	Decision : Committee decided to defer case for 12.08.2008 for comments of PI Division.			

10	Case No.:19/30/83-ALC1/2007	Party Name:PRIVI ORGANICS LTD	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved	
	HQ File :01/83/050/01388/AM08/	RLA File :03/95/040/00723/AM08/	Lic.No/Date:0310447171 19.10.2007		
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/172/2002/Ch.III dated 15.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product

	Sandal Fleur 4-(2,2,3-Trimethyl cyclopent-3-en-1-yl)-2-Ethyl-but-2-en-1-ol)	1 Kg.	1.	Alpha Campholenic Aldehyde	1.250 kg/kg
			2.	n-Butraldehyde	0.558 kg/kg
			3.	Methanol	1.00 kg/kg
			4.	Sodium Methoxide	0.02 kg/kg
			5.	Sodium Borohydride	0.075 kg/kg
			RA concerned may take further necessary action as per above decision of NC.		

11	Case No.:136/39/83-ALC1/2007	Party Name:KDAC CHEM PVT LTD	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/83/050/01715/AM08/	RLA File :34/24/040/00182/AM08/	Lic.No/Date:3410020288 10.12.2007	Defer Date:12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of Chemical Division.			

12

Case No.:8/9/83-ALC1/2008	Party Name:NICHOLAS PIRAMAL INDIA LTD.	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved	
HQ File :01/83/050/00180/AM09/	RLA File :03/95/040/00868/AM08/	Lic.No/Date:0310454138 14.12.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 41/82 meeting held on 12.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ultrazyme tablets (7458X) (Contact Lens Cleaning tablets)	1 unit of 1000 tablets	1.	Subtilisin Sorbital	0.01155 kg/unit of 1000 tablets
		2.	Aluminium Foil plain not exceeding 60 micron	0.5250 kg/unit of 1000 tablets
RA concerned may take further necessary action as per above decision of NC.				

13	Case No.:42/6/82-ALC4/2008	Party Name:UMEDICA LABORATORIES PVT. LTD.,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Rejected
	HQ File :01/82/050/00125/AM09/	RLA File :03/95/040/00893/AM08/	Lic.No/Date:0310456439 03.01.2008	

Decision :Committee considered case as per agenda and observed that the firm was requested to furnish copy of Drug Manufacturing Licence alongwith a copy of Master Batch Formula duly certified by Quality Control Incharge vide letter dated 23.05.2008, but no reply has been received and in absence to required documents, norms can not be fixed. It was, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

14

Case No.:59/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved	
HQ File :01/82/050/00522/AM08/	RLA File :03/95/040/01022/AM08/	Lic.No/Date:0310458669 22.01.2008		
Decision :Committee considered case as per agenda for ratification of norms and in light of old SION at Sl.No.A-51 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Amodiaquine Hydrochloride	1 Kg.	1.	EMME	0.90 kg/kg
		2.	Paracetamol	0.55kg/kg
RA concerned may take further necessary action as per above decision of NC.				

15	Case No.:36/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00499/AM08/	RLA File :03/95/040/01065/AM08/	Lic.No/Date:0310460271 06.02.2008	Defer Date:26.08.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 26.08.2008.			

16	Case No.:12/12/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00480/AM09/	RLA File :09/24/040/00507/AM08/	Lic.No/Date:0910033092 27.02.2008	Defer Date:12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of PI Division.			

17	Case No.:19/12/82-ALC4/2008		Party Name:SILVASSA PLAST		Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
----	-----------------------------	--	---------------------------	--	--	----------------------

HQ File :01/82/050/00487/AM09/	RLA File :05/24/040/00917/AM08/	Lic.No/Date:0510217767 12.03.2008	Defer Date:12.08.2008
Decision :Committee decided to defer case for 12.08.2008 for comments of Chemical Division.			

18

Case No.:4/2/83-ALC1/2008	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved	
HQ File :01/83/050/00004/AM09/	RLA File :07/24/040/00829/AM08/	Lic.No/Date:0710056418 14.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/49/2006-PI-III dated 16.07.2008 in the case of M/S R.L. Finechem decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lorazepam	1 Kg.	1.	2 Amino-2,5-Dichloro Benzophenone	1.60 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

19

Case No.:131/6/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved
HQ File :01/82/050/00214/AM09/	RLA File :07/24/040/00845/AM08/	Lic.No/Date:0710056524 20.03.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/30/2004/Ch.II dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Zinc Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.945 kg/kg
Magnesium Gluconate	1 Kg.	1.	Glucono Delta Lactone	1.02 kg/kg
Potassium Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.931 kg/kg
Managanese Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.945 kg/kg
Magnesium Lactate Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.661 kg/kg

RA concerned may take further necessary action as per above decision of NC. The firm may be advised to furnish production & consumption data in respect of Cobalt Gluconate, Copper Gluconate, Ferrous Gluconate and Calcium Magnesium Lactate Gluconate duly certified by Central Excise Authority.

20	Case No.:5/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00473/AM09/	RLA File :03/94/040/00113/AM09/	Lic.No/Date:0310469862 29.04.2008	Defer Date:12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of PI Division.			

21	Case No.:7/12/82-ALC4/2008	Party Name:CJEX BIOCHEM PVT. LTD.	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00475/AM09/	RLA File :03/94/040/01284/AM07/	Lic.No/Date:0310470242 01.05.2008	Defer Date:26.08.2008
	Decision :Committee decided to call for production and consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 26.08.2008.			

22	Case No.:9/12/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00477/AM09/	RLA File :03/94/040/00118/AM09/	Lic.No/Date:0310470248 01.05.2008	Defer Date:12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of PI Division.			

23	Case No.:14/12/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00482/AM09/	RLA File :02/24/040/00009/AM09/	Lic.No/Date:0210112297 12.05.2008	Defer Date:26.08.2008
	Decision :Committee decided to forward a copy of application to Department of MSME for their comments. Accordingly, case was deferred for 26.08.2008.			

24	Case No.:18/12/82-ALC4/2008	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved
	HQ File :01/82/050/00486/AM09/	RLA File :05/24/040/00059/AM09/	Lic.No/Date:0510220530 14.05.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/73/2007/Ch.II dated 01.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Propenyl Guaethol	1 Kg.	1.	Clove Leaf Oil	1.448 kg/kg

RA concerned may take further necessary action as per above decision of NC.

25	Case No.:15/12/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM09/	RLA File :07/24/040/00050/AM09/	Lic.No/Date:0710057454 16.05.2008	Defer Date: 26.08.2008
	Decision : Committee decided to call for consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 26.08.2008.			

26	Case No.:13/12/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00481/AM09/	RLA File :09/24/040/00008/AM09/	Lic.No/Date:0910034002 19.05.2008	Defer Date:12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of PI Division.			

27	Case No.:17/12/82-ALC4/2008		Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM		Meet No/Date:16/82-ALC4/2008 15.07.2008		Status:Case Approved	
	HQ File :01/82/050/00485/AM09/		RLA File :05/24/040/00735/AM07/		Lic.No/Date:0510220807 22.05.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2004-PI-III dated 16.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product			
2-Chloronicotinic Acid		1 Kg.	1.	3 Cyanopyridine or	1.10 kg/kg			

		1a.	Its raw material as per SION A-2439	
		2.	Acetic Acid	0.253 kg/kg
		3.	Hydrogenperoxide (100% basis)	0.36 kg/kg
		4.	Phosphorusoxychloride (POCL3)	1.47 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

28

Case No.:3/16/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved	
HQ File :01/82/050/00696/AM09/	RLA File :03/94/040/00213/AM09/	Lic.No/Date:0310472937 03.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/106/2004/Ch.II dated 31.12.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Para Chloro Phenyl Acetic Acid	1 Kg.	1.	Para Chloro Benzyl Cyanide	1.021 kg/kg
		2.	Toluene	0.230 kg/kg
		3.	Caustic Soda Flakes	0.360 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:5/16/82-ALC4/2008		Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:16/82-ALC4/2008 15.07.2008		Status:Case Approved	
	HQ File :01/82/050/00698/AM09/		RLA File :03/95/040/00200/AM09/		Lic.No/Date:0310473342 05.06.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/88/2004/Ch.III dated 25.06.2004 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export	Sl.No.	Import items	Qty. allowed per		

		Qty.		unit of export product
	Sodium Salt of Tolytriazole Solution 50%	1 Kg.	1.	Tolytriazole 0.437 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:1/12/82-ALC4/2008	Party Name:SILVASSA PLAST	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00469/AM09/	RLA File :05/24/040/00146/AM09/	Lic.No/Date:0510221655 05.06.2008	Defer Date:12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of Chemical Division.			

31

Case No.:2/16/82-ALC4/2008	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved	
HQ File :01/82/050/00695/AM09/	RLA File :03/95/040/00226/AM09/	Lic.No/Date:0310473749 09.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/97/2006/Ch.II dated 03.01.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Hydroquinone monomethyl ether (purity min.99%)	1 Kg.	1.	Hydroquinone	1.056 kg/kg
		2.	Para Benzo Quinone	0.10 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:4/16/82-ALC4/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved
	HQ File :01/82/050/00697/AM09/	RLA File :03/95/040/00076/AM09/	Lic.No/Date:0310473614 09.06.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/38/2004/Ch.II dated 25.06.2004 in the case of M/S Polyolefin Rubber Chemicals Ltd. decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Para Fluoro Bromo Benzene (4 Fluoro Bromo Benzene)	1 Kg.	1.	Fluoro Benzene	0.685 kg/kg
		2.	Bromine	1.200 kg/kg

RA concerned may take further necessary action as per above decision of NC.

33	Case No.:6/16/82-ALC4/2008	Party Name:NUTRACARE INTERNATIONAL	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved
	HQ File :01/82/050/00699/AM09/	RLA File :03/95/040/00172/AM09/	Lic.No/Date:0310473645 09.06.2008	
	Decision :Committee considered case as per agenda and in consultation with representative of technical authority present in the meeting decided to ratify norms under para 4.7 of HBP on net to net basis without any wastage. RA concerned may take further necessary action as per above decision of NC.			

34	Case No.:7/16/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00700/AM09/	RLA File :03/95/040/00209/AM09/	Lic.No/Date:0310473617 09.06.2008	Defer Date:12.08.2008
	Decision :Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, PC Division for his comments. Accordingly, case was deferred for 12.08.2008.			

35	Case No.:20/12/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00488/AM09/	RLA File :08/24/040/00039/AM09/	Lic.No/Date:0810072444 09.06.2008	Defer Date:12.08.2008
	Decision : Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, PC Division for his comments. Accordingly, case was deferred for 12.08.2008.			

36	Case No.:8/16/82-ALC4/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Rejected
	HQ File :01/82/050/00701/AM09/	RLA File :03/95/040/00154/AM09/	Lic.No/Date:0310474030 10.06.2008	

Decision :Committee considered the case as per agenda and observed that the export product and import product are same. It was also observed that after taking into account the value of indigenous inputs, the value addition will not be in positive. Committee, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

37

Case No.:10/16/82-ALC4/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved	
HQ File :01/82/050/00703/AM09/	RLA File :03/94/040/00002/AM09/	Lic.No/Date:0310477146 02.07.2008		
Decision :Committee considered case as per agenda and in consultation with representative of technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Scale Inhibitor-Calnox ML 5931, content of Acrylic Acid: 41%	20000 Kgs.	1.	Acrylic Acid	8300 kgs.
RA concerned may take further necessary action as per above decision of NC.				

38

Case No.:11/16/82-ALC4/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved	
HQ File :01/82/050/00704/AM09/	RLA File :03/94/040/00161/AM09/	Lic.No/Date:0310477160 02.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/94/2006/Ch.II dated 27.02.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Phenoxy Ethanol	1 Kg.	1.	Phenol	0.690 kg/kg
		2.	Ethylene Oxide	0.325 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

39	Case No.:12/16/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE	Meet No/Date:16/82-ALC4/2008	Status:Case
----	-----------------------------	--	------------------------------	-------------

		LIMITED,	15.07.2008	Approved																						
HQ File :01/82/050/00705/AM09/	RLA File :03/94/040/00330/AM09/	Lic.No/Date:0310477179	02.07.2008																							
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/106/2004/Ch.II dated 20.02.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="5">2-(4-Chlorophenyl) Ethanol</td><td rowspan="5">1 Kg.</td><td>1.</td><td>Para Chloro Benzyl Cyanide</td><td>2.110 kg/kg</td></tr> <tr> <td>2.</td><td>Caustic Soda Flakes</td><td>0.810 kg/kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>0.853 kg/kg</td></tr> <tr> <td>4.</td><td>Sodium Borohydride</td><td>0.475 kg/kg</td></tr> <tr> <td>5.</td><td>Toluene</td><td>0.440 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	2-(4-Chlorophenyl) Ethanol	1 Kg.	1.	Para Chloro Benzyl Cyanide	2.110 kg/kg	2.	Caustic Soda Flakes	0.810 kg/kg	3.	Methanol	0.853 kg/kg	4.	Sodium Borohydride	0.475 kg/kg	5.	Toluene	0.440 kg/kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																						
2-(4-Chlorophenyl) Ethanol	1 Kg.	1.	Para Chloro Benzyl Cyanide	2.110 kg/kg																						
		2.	Caustic Soda Flakes	0.810 kg/kg																						
		3.	Methanol	0.853 kg/kg																						
		4.	Sodium Borohydride	0.475 kg/kg																						
		5.	Toluene	0.440 kg/kg																						

40	Case No.:13/16/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved												
	HQ File :01/82/050/00706/AM09/	RLA File :03/94/040/00292/AM09/	Lic.No/Date:0310477181 02.07.2008													
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/12/2003/Ch.III dated 05.09.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Ortho Benzyl Para Chloro Phenol</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Phenol</td><td>2.184 kg/kg</td></tr> <tr> <td>2.</td><td>Benzyl Chloride</td><td>1.524 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Ortho Benzyl Para Chloro Phenol	1 Kg.	1.	Phenol	2.184 kg/kg	2.	Benzyl Chloride
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Ortho Benzyl Para Chloro Phenol	1 Kg.	1.	Phenol	2.184 kg/kg												
		2.	Benzyl Chloride	1.524 kg/kg												

41	Case No.:14/16/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
----	-----------------------------	--	--	-------------------------

HQ File :01/82/050/00707/AM09/	RLA File :03/94/040/00306/AM09/	Lic.No/Date:0310477182 02.07.2008	Defer Date: 12.08.2008
Decision :Committee decided to defer case for 12.08.2008 for comments of Chemical Division.			

42	Case No.:1/16/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00694/AM09/	RLA File :07/24/040/00143/AM09/	Lic.No/Date:0710058296 03.07.2008	Defer Date:12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of PI Division.			

43

Case No.:9/16/82-ALC4/2008	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved	
HQ File :01/82/050/00702/AM09/	RLA File :03/94/040/00340/AM09/	Lic.No/Date:0310477326 03.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/9/2005/Ch.II dated 22.05.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minium	1 Kg.	1.	Alpha Methyl Styrene	0.500 kg/kg
		2.	Isoamylene	0.380 kg/kg
		3.	Propylene Oxide	0.280 kg/kg
		4.	Para Formaldehyde	0.088 kg/kg
		5.	Diethyl Phthalate	0.350 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:15/16/82-ALC4/2008	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00708/AM09/	RLA File :11/24/040/00021/AM08/	Lic.No/Date:1110017641 03.07.2008	Defer Date:26.08.2008
	Decision :Committee decided to call for a copy of application alongwith technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 26.08.2008.			

45	Case No.:16/16/82-ALC4/2008	Party Name:RASHMI PHARMA PVT LTD.,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved									
	HQ File :01/82/050/00709/AM09/	RLA File :09/24/040/00135/AM09/	Lic.No/Date:0910034539 04.07.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 15/08 meeting held on 14.08.2007 vide Case No.A-464 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Orlistat Pellets 50%</td><td>1 Kg.</td><td>1.</td><td>Orlistat</td><td>0.505 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC after verification of DML of firm.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Orlistat Pellets 50%	1 Kg.	1.	Orlistat
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg/kg									

46	Case No.:17/16/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00710/AM09/	RLA File :09/24/040/00119/AM09/	Lic.No/Date:0910034540 04.07.2008	Defer Date:12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of PI Division.			

47	Case No.:18/16/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved												
	HQ File :01/82/050/00711/AM09/	RLA File :09/24/040/00060/AM09/	Lic.No/Date:0910034542 04.07.2008													
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/148/2002 dated 09.05.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Sodium Methoxide Solution 30%</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Methanol</td><td>0.887 kg/kg</td></tr> <tr> <td>2.</td><td>Caustic Soda Flakes</td><td>0.050 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Sodium Methoxide Solution 30%	1 Kg.	1.	Methanol	0.887 kg/kg	2.	Caustic Soda Flakes
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Sodium Methoxide Solution 30%	1 Kg.	1.	Methanol	0.887 kg/kg												
		2.	Caustic Soda Flakes	0.050 kg/kg												

48	Case No.:20/16/82-ALC4/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00713/AM09/	RLA File :03/95/040/00266/AM09/	Lic.No/Date:0310477465 04.07.2008	Defer Date:12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of Chemical Division.			

49

Case No.:19/16/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Approved	
HQ File :01/82/050/00712/AM09/	RLA File :09/24/040/00534/AM08/	Lic.No/Date:0910034549 07.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/98/2007-PI-III dated 16.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2,3 Dichloro Benzoyl Cyanide	1 Kg.	1.	2,3 Dichloro Benzoyl Chloride	1.50 kg/kg
		2.	Cuprous Cyanide	0.70 kg/kg
		3.	Hexane	1.00 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

50	Case No.:21/16/82-ALC4/2008		Party Name:INTAS PHARMACEUTICALS LTD.,		Meet No/Date:16/82-ALC4/2008 15.07.2008		Status:Case Approved	
	HQ File :01/82/050/00714/AM09/		RLA File :08/24/040/00065/AM09/		Lic.No/Date:0810073070 07.07.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2006-PI-III dated 16.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product			
Doxycycline Hyclate tablets		1 No.	1.	Doxycycline Hyclate	117.3 mg/100			

100mg			mg tablet
RA concerned may take further necessary action as per above decision of NC.			

51	Case No.:22/16/82-ALC4/2008	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00715/AM09/	RLA File :11/24/040/00010/AM09/	Lic.No/Date:1110017655 07.07.2008	Defer Date:12.08.2008
	Decision :Committee decided to call for a copy of application alongwith a copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 12.08.2008.			

52	Case No.:23/16/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00716/AM09/	RLA File :22/24/040/00024/AM09/	Lic.No/Date:2210007959 07.07.2008	Defer Date:12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of PI Division.			

53	Case No.:24/16/82-ALC4/2008	Party Name:ALEMBIC LIMITED	Meet No/Date:16/82-ALC4/2008 15.07.2008	Status:Case Deferred
	HQ File :01/82/050/00717/AM09/	RLA File :34/24/040/00038/AM09/	Lic.No/Date:3410021757 08.07.2008	Defer Date:12.08.2008
	Decision :Committee decided to defer case for 12.08.2008 for comments of PI Division.			

